

COMMITTEE ON THE WELFARE OF
SCHEDULED CASTES AND
SCHEDULED TRIBES
(1993-94)

(TENTH LOK SABHA)

THIRTIETH REPORT

MINISTRY OF CIVIL AVIATION & TOURISM
(DEPARTMENT OF CIVIL AVIATION)

ACTION TAKEN BY GOVERNMENT ON THE RECOMMENDATIONS
CONTAINED IN THE NINETEENTH REPORT OF THE COMMITTEE
ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED
TRIBES (TENTH LOK SABHA) ON THE MINISTRY OF CIVIL
AVIATION AND TOURISM (DEPARTMENT OF CIVIL AVIATION) -
RESERVATIONS FOR AND EMPLOYMENT OF SCHEDULED CASTES
AND SCHEDULED TRIBES IN NATIONAL AIRPORTS AUTHORITY.

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LOK SABHA SECRETARIAT
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COMMITTEE ON THE WELFARE OF SCHEDULED
CASTES AND SCHEDULED TRIBES
(1993-94)

Shri Parasram Bhardwaj - Chairman

MEMBERS

LOK SABHA

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3. Shrimati Dil Kumari Bhandari
4. Shri Ram Prakash Chaudhary
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1. Shri G.L. Batra, Additional Secretary
2. Shri S.C. Gupta, Joint Secretary
3. Shri K.K. Ganguly, Deputy Secretary
4. Shri Babu Ram, Under Secretary

INTRODUCTION

I, the Chairman, Committee on the Welfare of Scheduled Castes and Scheduled Tribes having been authorised by the Committee to submit the Report on their behalf, present this Thirtieth Report (Tenth Lok Sabha) on Action Taken by Government on the recommendations contained in the Nineteenth Report (Tenth Lok Sabha) on the Ministry of Civil Aviation and Tourism (Department of Civil Aviation) - Reservations for and employment of Scheduled Castes and Scheduled Tribes in National Airports Authority.

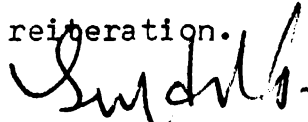
2. The ~~1993~~ Report was considered and adopted by the Committee on 16 December, 1993. *Minutes of the Meeting form Part-II of the Report*

3. The Report has been divided into the following Chapters :-

- I. Report.
- II. Recommendations/Observations which have been accepted by the Government.
- III. Recommendations/Observations which the Committee do not desire to pursue in view of Government replies.
- IV. Recommendations/Observations in respect of which replies of the Government have not been accepted by the Committee and which require reiteration.
- V. Recommendations/Observations in respect of which final replies of Government have not been received.

4. An analysis of the Action Taken by Government on the recommendations contained in the Nineteenth Report of the Committee is given in Appendix. It would be observed therefrom, that out of 22 recommendations in the Report 16 recommendations i.e. 72.72 percent have been accepted by the Government. The Committee do not desire to pursue 1 recommendation i.e. 4.54 percent of their recommendations in view of Government replies. Five recommendations i.e. 22.72 percent in respect of which replies of the Government have not been accepted by the Committee require reiteration.

NEW DELHI :


PARAS RAM BHARDWAJ
Chairman,

Committee on the Welfare of
Scheduled Castes and
Scheduled Tribes.

21 December, 1993
30 Agrahayana, 1915(S)

CHAPTER I

REPORT

This Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes deals with the Action Taken by Government on the recommendations contained in the Nineteenth Report (Tenth Lok Sabha) of the Committee on the Ministry of Civil Aviation & Tourism (Department of Civil Aviation) regarding reservations for and employment of Scheduled Castes and Scheduled Tribes in National Airports Authority.

1.2 The Nineteenth Report was presented to Lok Sabha on April 27, 1993. It contained 22 recommendations. Replies of the Government in respect of these recommendations have been examined and may be categorised as under :-

- (i) Recommendations and Observations which have been accepted by the Government (Sl. Nos. 4,5,7,8,9,10,11,12,13,14,15,16,17,18,19 and 22).
- (ii) Recommendations and observations which the Committee do not desire to pursue taking into consideration the replies of the Government (Sl. Nos. 6).
- (iii) Recommendations and observations, replies to which have not been accepted by the Committee and which require reiteration (Sl. Nos. 1,2,3,20 and 21).
- (iv) Recommendations and observations in respect of which final replies have not been received (Nil).

1.3 The Committee will now deal with those action taken replies of the Government which need reiteration.

BOARD OF DIRECTORS

(Recommendations at Sl.Nos. 1, 2. Para 1.7 and 1.8)

1.4 In para 1.7 of the Nineteenth Report (Tenth Lok Sabha) the Committee recommended that suitable provisions should be incorporated in the Rules/Bye-laws of the Unified authority of National Airports Authority and International Airports Authority of India in case they are merged as the proposal for their merger is under consideration of the Government, for taking care

of giving representation to at least one SC/ST member on the Board of Directors.

1.5 In para 1.8 of the Nineteenth Report (Tenth Lok Sabha) the Committee further recommended that till a unified authority of National Airports Authority and International Airports Authority of India is formed, efforts should be made to include one suitable SC/ST person official or non-official member on the Board of Directors of National Airports Authority at the earliest to look after the interests of SC/ST.

1.6 In their reply the Government have stated that the prevailing guidelines on constitution of Boards of Directors of public enterprises do not make it obligatory to provide representation to SC/ST at the Board level. Government do not propose to make any mandatory provision in this matter. However, Government are alive to the need to provide wider opportunities to SC/ST and consider their appointment to the Board of Management at the time of constitution and reconstitution of the Board. Due importance will continue to be given in this matter.

1.7 The Committee consider the reply of the Government evasive and unsatisfactory as the reasons for not proposing to include one SC/ST person as Director (official or non-official) have not been explained. The Committee, therefore, reiterate their earlier recommendation that suitable provision should be incorporated in the Rules/Bye-laws of the National Airports Authority (or of the Unified authority of National Airports Authority and International Airports Authority in case they are merged) as the proposal for their merger is under

consideration of the Government) to take care of giving representation to at least one SC/ST member on the Board of Directors.

LIAISON OFFICER IN THE MINISTRY
(Recommendation at Sl.No.3, Para 2.4)

1.8 In para 2.4 of the Nineteenth Report (Tenth Lok Sabha) the Committee recommended that Liaison Officer in the Ministry should make it a regular practice to visit the Head Office/Regional Office of National Airports Authority at least once in a year to ensure that reservation orders are implemented in all respects.

1.9 In their reply, the Government have stated that there are 6 Public Sector Enterprises and 4 Attached/Subordinate and autonomous organisations under the Ministry of Civil Aviation and Tourism (Deptt. of Civil Aviation). It may, therefore be difficult for the Liaison Officer in the Ministry to visit every year the Headquarters and Regional Offices of all the formations including National Airports Authority in addition to attending to other ^{duties} as Deputy Secretary. However, efforts will be made to see that the Liaison Officer or his representative visits the Headquarters/Regional Offices of NAA once a year to ensure that reservation orders are implemented in all respects.

1.10 The Committee are not satisfied with the reply of the Government and would like to emphasise that the Liaison Officer in the Ministry should inspect the roster maintained in the Head Office/Regional Office of National Airports Authority at least once a year to ensure that the reservation orders are implemented in all respects.

SOCIO-ECONOMIC DEVELOPMENT

(Recommendation at SI.Nos.20,21, Para 5.4,5.5)

1.11 In Para 5.4 and 5.5 of the Nineteenth Report (Tenth Lok Sabha) the Committee desired that National Airports Authority should adopt some villages predominantly inhabited by Scheduled Castes/Scheduled Tribes near their project and take measures to develop facilities like drinking water, education, medical building of roads etc. and some specific amount should be earmarked by National Airports Authority in their annual budget on welfare schemes which would lead to all round development of Scheduled Castes and Scheduled Tribes.

1.12 In their reply the Government have stated that National Airports Authority is basically a service organisation. Its main activities include planning and development of aerodromes, installation and maintenance of radio navigational aids and communication systems and provision of safe and efficient air traffic control services. Airports are generally located away from residential areas. Besides, National Airports Authority finds it difficult, owing to constraint of resources, even to fulfil its basic task of modernising and expanding airport facilities and air traffic control services. It may not therefore be possible on its part now to undertake socio-economic development of villages.

1.13 The Committee are not convinced with the reply of the Government as under Article 46 of the Constitution, the Central and State Government are responsible to promote economic development of SCs and STs. They would, therefore, appreciate if some specific amount is earmarked by National

Airports Authority in the annual budget to undertake socio-economic development programmes for retrieval, welfare and advancement of scheduled Castes and scheduled Tribes whenever the authority finds themselves in a position to do so and would also like to be apprised of any socio-economic development programme undertaken by the authority.

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CHAPTER II

Recommendations and observations which have been accepted by the Government.

Recommendation (Sl.No.4 para 2.5)

The Committee are unhappy to note that complete data regarding the complaints received from SC/ST employees during the last three years is not available in the Ministry of Civil Aviation and has been started from the year 1991 only. The hope that in future the Ministry shall continue to not only maintain a detail record of complaints/grievances received from SC/ST employees of organisations/undertakings under its administrative control but also settle them expeditiously.

R E P L Y

The register on complaints received from SC/ST employees, maintained since 1991, contains detailed record of the grievances. Efforts will continue to provide expeditious redressal.

MINISTRY OF CIVIL AVIATION & TOURISM (DEPARTMENT OF CIVIL AVIATION) O.M. No.14016/6/92-SCT DATED 11.10.1993.

Statement showing the action taken on the recommendations/conclusions contained in the Nineteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) on the Ministry of Civil Aviation & Tourism (Department of Civil Aviation)-Reservations for and employment of Scheduled Castes and Scheduled Tribes in National Airports Authority.

Recommendation (Sl. No.5 para 2.14)

The Committee find that no formal meeting between the Liaison Officers to discuss matter of common interest has been held by National Airports Authority. The usefulness of such meetings has been admitted by the management of NAA. They therefore recommend that periodical meetings should be held regularly between the Liaison Officers to discuss the problems faced in the implementation of reservation orders in various units and matters of common interest especially those relating to Scheduled Castes and Scheduled Tribes and records of such meetings should be properly maintained.

R E P L Y

National Airports Authority has decided to hold periodical meetings of Liaison Officers twice a year and to maintain a record of such meetings.

MINISTRY OF CIVIL AVIATION & TOURISM (DEPARTMENT OF CIVIL AVIATION) O.M. No.14016/6/92-SCT DATED 11.10.1993.

Statement showing the action taken on the recommendations/conclusions contained in the Nineteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) on the Ministry of Civil Aviation & Tourism (Department of Civil Aviation)-Reservations for and employment of Scheduled Castes and Scheduled Tribes in National Airports Authority.

Recommendation (Sl.No.7 para 2.16)

The Committee express their deep concern that in his inspection report the Liaison Officer has pointed out two basic mistakes in the maintenance of Rosters, i.e. non-maintenance of separate rosters for recruitment and promotion and roster points not shown properly. They, therefore, urge upon the Management of National Airports Authority to train its officials in proper maintenance of Rosters with a view to keeping at bay the recurrence of such mistakes in future.

R E P L Y

National Airports Authority has started appropriate training programmes for the Personnel Officers.

MINISTRY OF CIVIL AVIATION & TOURISM (DEPARTMENT OF CIVIL AVIATION) O.M. No.14016/6/92-SCT DATED 11.10.1993.

Statement showing the action taken on the recommendations/conclusions contained in the Nineteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) on the Ministry of Civil Aviation & Tourism (Department of Civil Aviation)-Reservations for and employment of Scheduled Castes and Scheduled Tribes in National Airports Authority.

Recommendation (Sl.No.8 para 2.17)

The Committee note that a combined register to look after the grievances of all the employees including SC/ST employees is being maintained by National Airports Authority. The Committee recommend that a separate complaints register showing the particulars of the complaints of SC/ST employees together with the action taken for their disposal should immediately be maintained both at the Corporate and the Regional Offices of National Airports Authority with a view to ensuring proper and speedy disposal of SC/ST grievances.

R E P L Y

National Airports Authority has taken necessary action in this regard and is maintaining separate complaint registers for SC/ST employees both at Corporate and the Regional Offices.

MINISTRY OF CIVIL AVIATION & TOURISM (DEPARTMENT OF CIVIL AVIATION) O.M. No.14016/6/92-SCT DATED 11.10.1993.

Statement showing the action taken on the recommendations/conclusions contained in the Nineteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) on the Ministry of Civil Aviation & Tourism (Department of Civil Aviation)- Reservations for and employment of Scheduled Castes and Scheduled Tribes in National Airports Authority.

Recommendation (Sl.No.9 para 3.16)

The Committee are constrained to note that the recruitment to certain posts in Group 'C' category of services of National Airports Authority is centralised and is done on All India basis which is against the Presidential Directive on reservations. The Management of the National Airports Authority during evidence admitted that they would be following the Presidential Directive in future recruitments. The committee, therefore, recommend that the practice of recruitment to Group 'C' posts on all India basis should be discontinued forthwith and immediate steps should be taken to follow the regional quota for reservation of posts for SC/ST in Group 'C' posts.

R E P L Y

National Airports Authority has now decided to undertake regional level recruitment to these posts and follow the regional quota for reservation of posts for SC/ST.

MINISTRY OF CIVIL AVIATION & TOURISM (DEPARTMENT OF CIVIL AVIATION) O.M. No.14016/6/92-SCT DATED 11.10.1993.

Statement showing the action taken on the recommendations/conclusions contained in the Nineteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) on the Ministry of Civil Aviation & Tourism (Department of Civil Aviation)- Reservations for and employment of Scheduled Castes and Scheduled Tribes in National Airports Authority.

Recommendation (Sl.No.10 para 3.17)

The Committee find that there is still a backlog of vacancies inspite of special Recruitment Drives undertaken in the past. It has been stated that the posts which were of technical nature and required technical qualification had remained unfilled due to lack of response particularly from ST candidates. The Committee recommend that in order to wipe out the existing backlog in direct recruitment, National Airports Authority should continue launching special recruitment drives besides making other serious efforts to maximise recruitment on regional/local basis in the case of Group 'C' posts.

R E P L Y

Special Recruitment drives to wipe out the backlog will be continued by National Airports Authority and recruitment to Group 'C' posts will be made on regional basis.

MINISTRY OF CIVIL AVIATION & TOURISM (DEPARTMENT OF CIVIL AVIATION) O.M. No.14016/6/92-SCT DATED 11.10.1993.

Statement showing the action taken on the recommendations\conclusions contained in the Nineteenth Report of the Committee on the welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) on the Ministry of Civil Aviation and Tourism (Department of Civil Aviation) Reservations for the employment of Scheduled Castes and Scheduled Tribes in National Airports Authority.

Recommendation (Sl. No. 11 para 3.32)

The Committee are unhappy to note that instead of showing improvement, the percentage of SC employees promoted has decreased in the year 1991 as compared to the year 1989, i.e. against the percentage of 15.78 for Group 'A', 12.22 for Group 'B' and 20.68 for Group 'C', it has come down to 12.86 for Group 'A', 7.56 for Group 'B' and 13.33 for Group 'C'. The Committee also note with dismay that the promotion of ST employees is even worse, as in the year 1989, only one Scheduled Tribe has been promoted and that too in the Group 'D' category and in the year 1991, only four STs were promoted, 3 in Group 'A' and one in Group 'D' and no ST was promoted in Group 'B' and Group "C" categories.

Recommendation (Sl.No.12 para 3.33)

The Committee find that the non-filling of reserved points in promotional posts in National Airports Authority is due to the non-availability of eligible SC\ST candidates in the feeder cadre as stated by the Management. The Management of National Airport Authority is hopeful that adequate representation of SCs\STs would be available in due course of time. The Committee expect that the Management will soon sort out the problem by making serious efforts to ensure due representation of SCs\STs in the feeder cadre as per prescribed percentage.

R E P L Y

The short fall in filling reserved vacancies by promotion in certain cadres is due to non-availability of eligible candidates in the feeder grades. Following efforts are being made to increase the representation of SC\ST in the feeder cadres:-

1. Recruitment drives including special drives to fill up the reserved vacancies.
2. Relaxed standards, consistent with requirements of flight safety, are prescribed for SC\ST candidates in the selections tests.
3. Efforts to attract candidates are also made through local newspaper\employment exchange and recognised local SC\ST bodies.

Statement showing the action taken on the recommendations/conclusions contained in the Nineteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) on the Ministry of Civil Aviation & Tourism (Department of Civil Aviation)- Reservations for and employment of Scheduled Castes and Scheduled Tribes in National Airports Authority.

Recommendation (Sl.No.13 para 3.34)

The Committee further find that the other reason for shortfall in promotional posts is that SC/ST candidates do not meet the minimum prescribed eligibility criteria. They note that National Airports Authority has not been providing their SC/ST candidates any relaxation in the qualifying period of service for promotion. the Committee strongly feel that keeping in view the requirement of job, some relaxation in the minimum period of qualifying service may be considered so that more SC/ST candidates can get promotions.

R E P L Y

The recommendation has been noted. National Airports Authority will take appropriate action consistent with requirements of safety.

MINISTRY OF CIVIL AVIATION & TOURISM (DEPARTMENT OF CIVIL AVIATION) O.M. No.14016/6/92-SCT DATED 11.10.1993.

Statement showing the action taken on the recommendations/conclusions contained in the Nineteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) on the Ministry of Civil Aviation & Tourism (Department of Civil Aviation)-Reservations for and employment of Scheduled Castes and Scheduled Tribes in National Airports Authority.

Recommendation (Sl.No.14 para 3.35)

The Committee note with dismay that a number of reserved vacancies to be filled through promotion have been de-reserved in Group A and B during the last three years in National Airports Authority. The Management have taken the extreme step of dereservation on the ground that in case of eligible SC/ST officials, were not available for the posts.

R E P L Y

Steps to dereserve promotional posts are taken when suitable employees belonging to SC/ST categories are not available for promotion. This is done in accordance with the prescribed procedure to maintain operational efficiency of the organisation. Efforts are being made to build up the feeder cadres/grades of SC/ST employees.

MINISTRY OF CIVIL AVIATION & TOURISM (DEPARTMENT OF CIVIL AVIATION) O.M. No.14016/6/92-SCT DATED 11.10.1993.

Statement showing the action taken on the Statement showing the action taken on the recommendations/conclusions contained in the Nineteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) on the Ministry of Civil Aviation & Tourism (Department of Civil Aviation)- Reservations for and employment of Scheduled Castes and Scheduled Tribes in National Airports Authority.

Recommendation (Sl.No.15 para 3.36)

The Committee feel unhappy with the present state of affairs and desire that SC/ST candidates who are considered not upto the mark for promotion should be provided with facilities of in-service training for sometime to bring them at par with general candidates. They would like the management to ensure that before dereserving any reserved vacancy, concerted efforts should be made by the National Airports Authority, failing which dereservation may be done as a last resort.

R E P L Y

National Airports Authority will provide SC/ST candidates in-service training to bring them at par with general candidates, as far as possible.

MINISTRY OF CIVIL AVIATION & TOURISM (DEPARTMENT OF CIVIL AVIATION) O.M. No.14016/6/92-SCT DATED 11.10.1993.

Statement showing the action taken on the recommendations/conclusions contained in the Nineteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) on the Ministry of Civil Aviation & Tourism (Department of Civil Aviation)-Reservations for and employment of Scheduled Castes and Scheduled Tribes in National Airports Authority.

Recommendation (Sl.No.16 para 4.10)

The Committee regret to note that National Airports Authority has not undertaken any scheme to impart pre-recruitment training to SC/ST candidates. The Committee recommend that Management of NAA should immediately start and make it a regular feature to impart pre-recruitment training to SC/ST candidates especially in view of non-availability of SC/ST candidates for technical posts in the feeder cadre. The Committee, are of the opinion that such type of training would undoubtedly help in the improved intake of SC/ST candidates.

R E P L Y

National Airports Authority is working out modalities of providing pre-employment training in technical disciplines where SC/ST candidates are not available.

MINISTRY OF CIVIL AVIATION & TOURISM (DEPARTMENT OF CIVIL AVIATION) O.M. No.14016/6/92-SCT DATED 11.10.1993.

Statement showing the action taken on the recommendations/conclusions contained in the Nineteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) on the Ministry of Civil Aviation & Tourism (Department of Civil Aviation) Reservations for and employment of Scheduled Castes and Scheduled Tribes in National Airports Authority.

Recommendation (Sl.No.17 para 4.11)

The Committee note that National Airports Authority has been imparting in-service training during ab-initio training for operational category to all the candidates including SC/ST candidates and SC/ST candidates who fail to come up to required standard are provided with special attention/additional tutorial classes.

The Committee desire that separate in-service training arrangement should be made exclusively for SC/ST candidates, recruited or promoted by relaxing the standards so as to enable them to come up to the standard of general candidates.

R E P L Y

Modalities for providing such training are being worked out by National Airports Authority.

MINISTRY OF CIVIL AVIATION & TOURISM (DEPARTMENT OF CIVIL AVIATION) O.M. No.14016/6/92-SCT DATED 11.10.1993.

Statement showing the action taken on the recommendations/conclusions contained in the Nineteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) on the Ministry of Civil Aviation & Tourism (Department of Civil Aviation)-Reservations for and employment of Scheduled Castes and Scheduled Tribes in National Airports Authority.

Recommendation (Sl. No.18 para 4.12)

The Committee regret to observe that out of 48 officers sent by National Airports Authority for training abroad during 1989 to 1991, only one was from amongst Scheduled Castes/Scheduled Tribes. They are not convinced with the reply of the Management that representation of Scheduled Castes/Scheduled Tribes is low due to the non-availability of officers belonging to SC/ST in the respective grades from which officers are considered for training abroad. The Committee recommend that there should be fair representation of Scheduled Castes/Scheduled Tribes among the employees selected for the foreign training as assured by the Management during evidence.

Recommendation (Sl. No.19 para 4.13)

The Committee appreciate the efforts made by National Airports Authority for sending their personnel for foreign exposure i.e. for seminars, workshops and familiarisation with equipments. They desire that as far as practicable adequate representation should be given to SCs/STs while sending the employees of National Airports Authority for foreign exposure, as assured by the representative of the Ministry. The Committee feel that this would definitely improve their knowledge and also raise the efficiency of SC/ST employees.

R E P L Y

National Airports Authority would ensure increased representation of SC/ST candidates for purposes of foreign trainings/seminars etc.

MINISTRY OF CIVIL AVIATION & TOURISM (DEPARTMENT OF CIVIL AVIATION) O.M. No.14016/6/92-SCT DATED 11.10.1993.

Statement showing the action taken on the recommendations/conclusions contained in the Nineteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) on the Ministry of Civil Aviation & Tourism (Department of Civil Aviation)- Reservations for and employment of Scheduled Castes and Scheduled Tribes in National Airports Authority.

Recommendation (Sl.No.22 para 5.8)

The Committee regret to note that the Annual Report of National Airports Authority do not contain the information about the matters relating to representation of Scheduled Castes/Scheduled Tribes and functioning of Scheduled Caste/Scheduled Tribe cell. The Committee, therefore, recommend that in future the requisite information in respect of representation of Scheduled Castes and Scheduled Tribes in Services and Welfare measures for the upliftment of Scheduled Castes and Scheduled Tribes employees taken by the Management of National Airports Authority should invariably be incorporated in the Annual Report of National Airports Authority.

R E P L Y

The desired information will henceforth be incorporated in the Annual Report by National Airports Authority

MINISTRY OF CIVIL AVIATION & TOURISM (DEPARTMENT OF CIVIL AVIATION) O.M. No.14016/6/92-SCT DATED 11.10.1993.

CHAPTER III

Recommendations and observations which the Committee do not desire to pursue in view of the Government replies.

Recommendation (Sl.No.6 para 2.15)

The Committee note from the post-evidence replies furnished to them that rosters have been inspected in all the four Regional Offices of National Airports Authority whereas it has five regional offices as has been mentioned elsewhere. They would like to be apprised of in which Regional Office Rosters have not been inspected and the reasons for the omission.

R E P L Y

The North Eastern Region, was created in July, 1991. The rosters for that regional office had not been inspected as it took some time to create the basic records.

MINISTRY OF CIVIL AVIATION & TOURISM (DEPARTMENT OF CIVIL AVIATION) O.M. No.14016/6/92-SCT DATED 11.10.1993.

CHAPTER IV

Recommendations and observations in respect of which reply of Government has not been accepted by the Committee, and which require reiteration.

Recommendation (Sl.No.1 para 1.7)

The Committee regret to note that inspite of their repeated recommendation for inclusion of at least one SC/ST Director on the Board of Directors of all Public Undertakings, none of the Directors whether official or non-official on the Board of National Airports Authority belongs To SC/ST. During the course of evidence of the Ministry, at the time of examination of reservation for and employment of SC/ST in International Airports Authority of India, it was stated that the proposal to merge the International Airports Authority of India and National Airports Authority was under consideration of the Government. The Committee hope that suitable provision will be incorporated in the Rules/By-laws of the Unified Authority, which will take care of giving representation to at least one SC/ST member on the Board of Directors.

Recommendation (Sl.No.2 para 1.8)

The Committee also note that there is no non-official Director on the Board of National Airports Authority. They feel that had there been provision in the Rules/By-laws of the Authority for appointing non-official Director belonging to SC/ST on the Board of National Airports Authority, it would have been easier on their part to appoint a SC/ST member who could take care of the interests of SC/ST in the Organisation. The Committee recommend that till a Unified Authority of the International Airports Authority and National Airports Authority is formed, efforts should be made to include one suitable SC/ST person as official or non-official member on the Board of Directors of the National Airports Authority at the earliest to look after the interests of SC/ST.

R E P L Y

The prevailing guidelines on constitution of Boards of Directors of public enterprises do not make it obligatory to provide representation to SC/ST at the Board level. Government do not propose to make any mandatory provision in this matter. However, Government are alive to the need to provide wider opportunities to SC/ST and consider their appointment to the Board of Management at the time of constitution or reconstitution of the Board. Due importance will continue to be given to this matter.

MINISTRY OF CIVIL AVIATION & TOURISM (DEPARTMENT OF CIVIL AVIATION) O.M. No.14016/6/92-SCT DATED 11.10.1993.

Statement showing the action taken on the recommendations/conclusions contained in the Nineteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) on the Ministry of Civil Aviation & Tourism (Department of Civil Aviation)-Reservations for and employment of Scheduled Castes and Scheduled Tribes in National Airports Authority.

Recommendation (Sl.No.3 para 2.4)

The Committee note that the Liaison Officer in the ministry endeavours to inspect the rosters maintained in the Head Office/Regional Offices of National Airports Authority once in every two years. The period of two years in the opinion of Committee is too large and any error in the Computation of reserved points may lead to denial of benefit to the rightful claimant till it is noticed. The Committee, therefore, recommend that Liaison Officer in the Ministry should make it a regular practice to visit the Head Office/Regional Office of National Airports Authority at least once in a year to ensure that reservation orders are implemented in all respects.

R E P L Y

There are 6 Public Sector Enterprises and 4 Attached/Subordinate and autonomous organisations under the Ministry of Civil Aviation and Tourism (Department of Civil Aviation). It may, therefore, be difficult for the Liaison Officer in the Ministry to visit every year the Headquarters and Regional Offices of all the formations, including National Airports Authority in addition to attending to other duties as Deputy Secretary. However, efforts will be made to see that the Liaison Officer or his representative visits the Headquarter/Regional Offices of NAA once a year to ensure that reservation orders are implemented in all respects.

MINISTRY OF CIVIL AVIATION & TOURISM (DEPARTMENT OF CIVIL AVIATION) O.M. No.14016/6/92-SCT DATED 11.10.1993.

Statement showing the action taken on the recommendations/conclusions contained in the Nineteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) on the Ministry of Civil Aviation & Tourism (Department of Civil Aviation)- Reservations for and employment of Scheduled Castes and Scheduled Tribes in National Airports Authority.

Recommendation (Sl.No.20 para 5.4)

The Committee note that National Airports Authority has not adopted any village predominantly inhabited by Scheduled Castes/Scheduled Tribes to promote socio-economic development of the villages in the vicinity of their projects. They further note that no budget has been earmarked by the authority to undertake socio-economic development programme for Scheduled Castes and Scheduled Tribes.

Recommendation (Sl.No.21 para 5.5)

The Committee strongly desire that National Airports Authority should adopt some villages predominantly inhabited by Scheduled Castes/Scheduled Tribes near their project and take measures to develop facilities like drinking water, education, medicare, building of roads etc. The Committee would appreciate if some specific amount is earmarked by National Airports Authority in the annual budget on Welfare Schemes which will lead to all round development of Scheduled Castes/Scheduled Tribes.

R E P L Y

National Airports Authority is basically a service organisation. Its main activities include planning and development of aerodromes, installation and maintenance of radio navigational aids and communication systems and provision of safe and efficient air traffic control services. Airports are generally located away from residential areas. Besides, National Airports Authority finds it difficult, owing to constraint of resources, even to fulfil its basic task of modernising and expanding airport facilities and air traffic control services. It may not therefore be possible on its part now to undertake socio-economic development of villages.

MINISTRY OF CIVIL AVIATION & TOURISM (DEPARTMENT OF CIVIL AVIATION) O.M. No.14016/6/92-SCT DATED 11.10.1993.

CHAPTER-V

RECOMMENDATIONS/OBSERVATIONS ON WHICH FINAL REPLY
OF GOVERNMENT HAS NOT BEEN RECEIVED.

----- L I L -----

NEW DELHI;

28 December, 1993

30 Agrahayana, 1915 (S).



PARASRAM BHARDWAJ

Chairman,

Committee on the Welfare of
Scheduled Castes and
Scheduled Tribes.

APPENDIX

(Vide Para 4 of the Introduction)

ANALYSIS OF THE ACTION TAKEN BY THE GOVERNMENT
ON THE RECOMMENDATIONS CONTAINED IN THE
NINETEENTH REPORT OF THE COMMITTEE.

1.	Total Number of recommendations	-	22
2.	Recommendations which have been accepted by the Government (vide recommendations at Sl. Nos. 4,5,7,8,9,10,11,12,13,14,15,16,17, 18,19 and 22).		
	Number	-	16
	Percentage of total	-	72.72
3.	Recommendations which the Committee do not desire to pursue in view of the Government replies (vide recommendation at Sl.No. 6).		
	Number	-	1
	Percentage to total	-	4.54
4.	Recommendations in respect of which final replies of Government have not been accepted by the Committee and which requires reiteration (vide recommendations at Sl.Nos. 1, 2, 3, 20 and 21).		
	Number	-	5
	Percentage to total	-	22.72
5.	Recommendations in respect of which final replies of Government have not been received (vide recommendation at Sl.No. Nil).		
	Number	-	Nil
	Percentage to total	-	Nil

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COMMITTEE ON THE WELFARE OF
SCHEDULED CASTES AND
SCHEDULED TRIBES
(1993-94)

(TENTH LOK SABHA)

FIFTEENTH SITTING
(16.12.1993)

The Committee sat from 15.00 hrs. to 17.00 hrs.

PRESENT

Shri Parasram Bhardwaj - Chairman

MEMBERS

LOK SABHA

2. Shri Mahendra Baitha
3. Shrimati D.K. Bhandari
4. Shri Anadi Charan Das
5. Dr. Ram Chandra Dome
6. Shri Manikrao Hodalya Gavit
7. Shri Ganga Ram Koli
8. Shri Birsingh Mahato
9. Shri Lalit Craon
10. Dr. Ramesh Chand Tomar

RAJYA SABHA

11. Shri Ram Deo Bhandari
12. Dr. Faguni Ram
13. Shrimati Kailashpati
14. Shri Nyodek Yonggam

SECRETARIAT

1. Shri K.K. Ganguly, Deputy Secretary.
2. Shri Babu Ram, Under Secretary.

The Committee considered Memorandum No. 5 regarding action taken replies of the Government to the recommendations contained in the 19th Report (Tenth Lok Sabha) on the Ministry of Civil Aviation and Tourism (Department of Civil Aviation) - Reservations for and employment of Scheduled Castes and S Scheduled Tribes in National Airports Authority and adopted it without any modifications.

The Committee then considered Memorandum No. 6 regarding action taken replies of the Government on the recommendations contained in the 6th Report (Tenth Lok Sabha) on Ministry of Finance (Department of Economic Affairs) - Reservations for and employment of Scheduled Castes and Scheduled Tribes in Punjab National Bank and credit facilities provided by the Bank to Scheduled Castes and Scheduled Tribes and adopted it without any modifications.

The Committee then adjourned.